COUTT-I

NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

C.P. No. 179 /2014

Present: Hon'ble Member (J) Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22nd September, 2016, 10.30 A.M

Name of the Company Di		Dilip Kumar Ari & Anr.		
		-Versus-		
Matri Kalyan Nursing			g Home Pvt. Ltd. & Ors	5.
Under Section		397/398		
SI.	Name & Designation of Authorized		Appearing on behalf	Signature with date
No.	Representative (IN CAPITAL		of	
	LETTERS)			

Siddhartha Banerjee Adv. Would Hardcate from the Petitioner.

Petitioner

Antura Chatterige 22/9/2016

1. PRECTO BROTO ICR MITER ADV R-1404 DE PATITA PABAN BISTRUAR, ADV

22/3/16

ORDER

The Ld. Lawyer on behalf of the petitioner as well as on behalf of the respondent Nos. 1 to 4 are present.

The respondents filed an application being numbered as IA 25/2016 with the prayer to set aside the ex pare order dated 9-8-2016 and to allow the respondents to defend their case.

Heard both side.

The petition is filed at the stage of final hearing. A copy of the said petition has been served upon the petitioner who has no objection if the said petition filed by the respondents is allowed.

The Ld. Lawyer appearing on behalf of the petitioner, namely, Ms. Urmila Chakraborty has fairly conceded to the petition filed by the respondents.

The order of ex parte is hereby vacated and the petition IA No. 25/2016 is allowed without any costs.

Let the matter be fixed for further hearing on 15-11-2016 after Puja vacation.

MANORAMA KUMARI MEMBER(J)